

SUPREME COURT OF INDIA

State of Maharashtra

Vs.

R.B.Sharma & Anr.

C.A.No.3303 of 2008

(Dalveer Bhandari and Deepak Verma,JJ.,)

15.07.2011

ORDER

1. Delay condoned in filing Restoration application.
2. Appeal restored.
3. I.A.Nos.4-5 are allowed accordingly.

